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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 24 अक्तूबर, 2026 / 02 कार्तिक, 1948

हिमाचल प्रदेश सरकार

REVENUE DEPARTMENT

NOTIFICATION

Shimla-02, the 21st October, 2026

No. Rev-D(F) 10-19/2023.—In continuation of this department's office order number Rev-D(F)12-14/2005, dated 30-03-2009, the Superintendents Grade-I and Superintendents Grade-II are

hereby designated as Public Information Officers (PIOs) under the RTI Act, 2005, within the jurisdiction of all Deputy Commissioner Offices of the Revenue Department, with immediate effect, as under:—

Sl. No.	Name of Office/ District	Designated Officer	Branch/Jurisdiction	In place of (Previous Designation)
1.	All DC Office	Superintendent Grade-I	AC to DC Office	Assistant Commissioner (AC)
2.	All DC Office	Superintendent Grade-II	DRDA/Development Branch ADC/ADM	Additional Deputy Commissioner (ADC)/Additional District Magistrate (ADM)

By order,

K.K. PANT,
Additional Chief Secretary-cum-*FC (Revenue).*

OFFICE OF THE COMMISSIONER MUNICIPAL CORPORATION, UNA, DISTRICT UNA (H.P.)-174 303

Phone No: 01975-226040 Email: mcorpuna.hp@gmail.com Website: https://mcuna.org/

NOTIFICATION

Dated 19th October, 2026

No. MCU/Bye-Laws SWM 2026/2026-2785.—Whereas, the Municipal Corporation Una has drafted the "The Municipal Corporation, Una, Solid Waste Management (Collection, Transportation and Disposal) Bye-laws, 2026" and were published in the Rajpatra Himachal Pradesh (extra-ordinary) on 18-09-2026 *vide* Notification of even number dated 10th September 2026 for inviting public objections under Section 397 of the Himachal Pradesh Municipal Corporation Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft bye-laws.

Now, therefore, in exercise of the powers conferred by section 395 under Chapter XXII of Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994) the following Bye-laws are hereby made by the Municipal Corporation Una for regulating/framing of **"The Municipal Corporation Una, Solid Waste Management (Collection, Transportation and Disposal) Bye-laws, 2026"**are hereby notified and published in the Rajpatra Himachal Pradesh (extra-ordinary) for information of the general public as follows, namely:-

"The Municipal Corporation Una, Solid Waste Management (Collection, Transportation and Disposal) Bye-laws, 2026."

CHAPTER-I

GENERAL

1. Short Title, Commencement and Application.—(1) These Bye-Laws may be called the Solid Waste Management (Collection, Transportation and Disposal Bye-laws-2026) of Municipal Corporation Una for Municipal Solid Waste Management and Disposal.

(2) These Bye-Laws shall come into force on the date of their adoption and publication in the Rajpatra (Gazette of Himachal Pradesh Government).

(3) These Bye-Laws shall apply to all municipal areas of the Municipal Corporation Una.

(4) These Bye-Laws are made in exercise of powers conferred by Sections 395 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994), read with the Solid Waste Management Rules, 2026 (S.O. 388(E), dated 27 January, 2026].

2. Definitions.—In these Bye-Laws, unless the context otherwise requires:—

"Act" means the Himachal Pradesh Municipal Corporation Act, 1994.

"Aerobic Composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen.

"Anaerobic Digestion" means a controlled process involving microbial decomposition of organic matter in absence of oxygen.

"Authorisation" means the permission given by the concerned State Pollution Control Board or Pollution Control Committee under SWM Rules, 2026 to the operator of a facility or urban local authority.

"Biodegradable Waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds.

"Bio-methanation" means a process which entails enzymatic decomposition of organic matter by microbial action to produce methane-rich biogas.

"Brand Owner" means a person or company who sells any commodity under a registered brand label.

"Bulk Waste Generator" means entities satisfying at least one of the following criteria:

(i) buildings with floor area of 20,000 sq.m. or above, (ii) water consumption of 40,000 litres per day, or (iii) solid waste generation of 100 kg per day. This includes Central/State Government departments, local bodies, PSUs, private companies, hospitals, nursing homes, schools, colleges, universities, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes. [As per Rule 3(i) of SWM Rules, 2026-Revised from 100 kg/day under 2016 Rules].

"Bye-Laws" means the regulatory framework notified by Corporation for facilitating implementation of SWM Rules, 2026 in their jurisdiction.

"Co-processing" means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kcal/kg as raw material or energy source in industrial processes.

"Combustible Waste" means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg, excluding chlorinated materials.

"Composting" means a controlled process involving microbial decomposition of organic matter.

"Decentralised Processing" means establishment of dispersed facilities for maximising processing of wet waste or horticulture waste, and segregation of dry waste, sanitary waste and special care waste, closest to source of generation so as to optimise transportation.

"Disposal" means the final and safe disposal of post-processed residual solid waste and inert street sweepings in sanitary landfills as specified in Schedule-II of SWM Rules, 2026.

"Door-to-Door Collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises, including collection from entry gate or designated location on ground floor in a housing society, multi-storied building, apartments, or large complex.

"Dry Waste" means waste other than wet waste, sanitary waste and special care waste, includes recyclable waste and non-recyclable waste. [**Note**:— Re-defined under SWM Rules, 2026 to exclude sanitary and special care waste].

"Dump Sites" means land utilised by Corporation for disposal of solid waste without following the principles of sanitary land filling.

"Extended Bulk Waste Generator Responsibility (EBWGR)" means the obligation of bulk waste generators to ensure environmentally sound management of solid waste generated by them, including procurement of EBWGR certificates from Corporation. [New provision under SWM Rules, 2026].

"Fine/Penalty" means penalty imposed on waste generators or operators of waste processing and disposal facilities under these Bye-Laws for non-compliance.

"Inerts" means wastes which are non-biodegradable, non-recyclable or non-combustible street sweepings, dust and silt removed from surface drains.

"Informal Waste Collector" means individuals, associations or waste traders involved in collecting, segregating, sorting, sale and purchase of recyclable materials.

"Municipal Corporation/Corporation"means Municipal Corporation Una of Himachal Pradesh.

"Material Recovery Facility (MRF)" means a facility where solid waste other than wet waste and horticulture waste can be temporarily stored to facilitate segregation, sorting, and transfer of recyclables and non-recyclables to authorised recyclers or waste processors.

"Non-biodegradable Waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds.

"Registered Environment Auditor" means Environment Auditor as defined under the Environment Audit Rules, 2025 as amended from time to time.

"Residual Solid Waste" means waste and rejects from solid waste processing facilities that are not suitable for recycling or further processing.

"Refuse-Derived Fuel (RDF)" means fuel derived from solid waste such as plastic, wood, pulp or organic waste, excluding chlorinated materials, produced in the form of pellets or fluff.

"Sanitary Land Filling" means the final and safe disposal of residual solid waste and inert waste on land in a facility designed with protective measures against ground water, surface water and air pollution.

"Sanitary Waste" means waste comprising used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste. [Separately categorised under SWM Rules, 2026].

"Secondary Storage" means the temporary containment of solid waste after collection at secondary waste storage depots, material recovery facilities or bins for onward transportation.

"Segregation" means sorting and separate storage of various components of solid waste namely: (i) wet waste including agriculture and dairy waste, (ii) dry waste including recyclable waste, non-recyclable combustible waste, (iii) sanitary waste and non-recyclable inert waste, (iv) special care waste; and (v) construction and demolition waste. [Four-stream segregation mandated under SWM Rules, 2026].

"Special Care Waste" means discarded paint drums, pesticide cans or containers, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, waste batteries, used or waste needles and syringes and contaminated gauze, or any other waste notified by CPCB. [Replaces 'Domestic Hazardous Waste' under SWM Rules, 2026].

"Tipping Fee" means a fee or support price paid to the concessionaire or third party and operator of waste processing facility or for disposal of residual solid waste at the landfill.

"User Fee" means a fee imposed by the Corporation on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.

"Waste Generator" means every person or group of persons, every residential premises and non-residential establishment including Indian Railways and defence establishments, which generate solid waste.

"Waste Hierarchy" means the priority order for managing solid waste: prevention > reduction > reuse > recycling > recovery > disposal. [New provision under SWM Rules, 2026].

"Waste Picker/Collector" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from source of generation, streets, bins, MRFs, processing and disposal facilities.

"Waste-to-Energy" means use of solid waste for generation of energy including co-processing through incineration or biomethanation.

"Wet Waste" means organic waste including kitchen waste, food waste, vegetable waste, meat waste, fruits waste, flower waste, and biodegradable waste. [New terminology under SWM Rules, 2026 replacing 'biodegradable waste' for primary collection purposes].

Words and expressions used herein but not defined shall have the same meaning as in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, Himachal Pradesh Municipal Corporation Act, 1994 and the Solid Waste Management Rules, 2026.

CHAPTER-II

MUNICIPAL SOLID WASTE MANAGEMENT SYSTEM

3. Integrated Solid Waste Management System.—The Municipal Corporation shall establish an Integrated Solid Waste Management (ISWM) system with the aim of reducing the amount of waste being disposed, while maximising resource recovery and efficiency. The preferred Waste Hierarchy order, as mandated by SWM Rules, 2026, shall be:

- Prevention—reducing waste generation at source (most preferred)
- Reduction and Reuse—minimising waste and reusing materials to the extent possible
- Recycling—recovery of recyclable material through segregation, collection and re-processing.
- Composting/Bio-methanation—processing of organic fraction of waste, composting used to improve soil health.
- Waste-to-Energy—energy recovery through heat, electricity or fuel where material recovery is not possible (e.g., biomethanation, incineration, production of RDF, co-processing).
- Disposal—residual inert waste disposed in sanitary landfills in accordance with Schedule-II of SWM Rules, 2026 (least preferred option).

(2) Decentralised Processing shall be prioritised, especially for wet waste and horticulture waste, to minimise transportation and maximise local resource recovery, in accordance with SWM Rules, 2026.

(3) The ISWM system shall be environment friendly and promote greenhouse gas emission reductions through waste minimisation, recycling, waste-to-energy strategies and landfill gas capture.

CHAPTER-III

COLLECTION & TRANSPORTATION OF MUNICIPAL SOLID WASTE

4. Four-Stream Segregation and Primary Storage at Source.—(1) It shall be the prime responsibility of every waste generator/citizen to segregate the waste generated by them into FOUR separate streams and hand over segregated waste to authorised waste pickers or waste collectors designated by the Corporation or agency hired by Corporation:

Waste Stream	Colour Code	Types of Waste	Handling
Wet Waste	Green Bin	Kitchen waste, food waste, vegetable waste, meat waste, fruit waste, flower waste, biodegradable waste, agriculture & dairy waste	Composting, biomethanation or decentralised processing
Dry Waste	Blue Bin	Recyclable waste (paper, plastic, glass, metal), non-recyclable combustible waste; excludes sanitary & special care waste	MRF, recycling facility, RDF plant
Sanitary Waste	Red Bin	Used diapers, sanitary napkins, tampons, condoms, incontinence sheets and similar waste	Registered incinerator, common CBMWTF or authorised processor
Special Care Waste (formerly Domestic Hazardous Waste)	Black Bin	Discarded paint drums, pesticide cans, CFLs, expired medicines, broken thermometers, waste batteries, used needles/syringes	Designated Special Care Waste Deposition Centre

(2) Every waste generator shall keep suitable containers for the separate storage of each waste stream. Colour-coded bins shall be used as specified above.

(3) All gated communities and institutions with more than 5,000 sq.m. area, and all resident welfare associations, market associations, hotels and restaurants shall, within one year from the date of notification of these Bye-Laws, ensure segregation of waste at source, facilitate collection in separate streams, and hand over recyclable material to authorised waste pickers or recyclers. Bio-degradable/wet waste shall be processed through composting or bio-methanation within the premises as far as possible.

(4) Sanitary waste shall be securely wrapped in the pouches provided by manufacturers or brand owners, or in suitable wrapping material as instructed by the Corporation and placed in the sanitary waste (red) bin separately from dry waste or wet waste.

(5) Every street vendor shall keep suitable containers for waste generated during the course of their activity and shall deposit such waste at waste storage depot, container or vehicle as notified by the Corporation.

(6) Construction and Demolition waste shall be stored separately at source and disposed of as per the Environment (Construction and Demolition) Waste Management Rules, 2025.

(7) Horticulture and garden waste shall be stored separately at source and disposed of as per directions of the Corporation from time to time.

(8) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste.

(9) No person shall burn or bury solid waste generated by them, or throw it on streets, open public spaces, drains or water bodies.

(10) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Corporation atleast three working days in advance. The organiser shall ensure segregation and proper handover of waste.

5. Primary Collection of Municipal Solid Waste.—(1) Municipal Corporation shall ensure daily door-to-door collection of segregated solid waste from ALL households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storey buildings, large commercial complexes, malls, and housing complexes, waste may be collected from the entry gate or any other designated location.

(2) Vehicles used for collection and transportation shall be equipped with appropriate size and capacity to provide SEPARATE COMPARTMENTS for wet waste and dry waste, and provide necessary arrangements for separate collection of sanitary waste, special care waste and horticultural waste. No intermixing of waste streams shall occur during transportation.

(3) Collection vehicles shall be equipped with GPS tracking devices

(4) Timings for door-to-door collection shall be fixed by the Corporation as follows:—

- Residential areas: Generally, 6:00 A.M. to 9:00 A.M.
- Commercial complexes, offices and secondary bins: 9:00 A.M. to 11:00 A.M.

(5) Collection vehicles such as tricycles, auto tippers etc. shall be equipped with audible alarms as per rules. Timings shall be strictly followed by sanitation workers.

(6) Municipal Corporation shall establish a system to recognise organisations of waste pickers or informal waste collectors and integrate authorised waste pickers in solid waste management, including provision of identity cards.

(7) Municipal Corporation shall facilitate formation of Self-Help Groups and encourage integration of informal waste pickers in solid waste management.

(8) Street sweepings and horticulture waste shall be collected separately. Horticulture/ garden waste shall be processed in parks and gardens as far as possible.

(9) Municipal Corporation shall set up a ward-level SWM office/centre in each ward for grievance redressal and solid waste management.

6. Duties of Bulk Waste Generators.—Every Bulk Waste Generator shall:

(a) Register themselves with the Corporation through the centralised online portal. Any change in registration information shall be notified to the Corporation.

(b) Make necessary arrangements for collecting and handing over dry waste, sanitary waste and special care waste to the Corporation or agency authorised by it.

(c) Set up and operate a wet waste processing facility of adequate capacity (including for horticulture waste) to process all wet waste generated. Existing bulk waste generators unable to set up decentralised wet waste processing shall seek exemption from the Corporation and procure EBWGR certificates.

(d) Fulfil Extended Bulk Waste Generator Responsibility (EBWGR) for: (i) processing of wet waste and (ii) environmentally sound management of dry waste, special care waste and sanitary waste, as per norms issued by CPCB.

(e) Submit annual returns by 30th June every year on the centralised online portal in respect of EBWGR obligations. Annual returns shall be submitted to local bodies for further processing and made available in the public domain.

(f) Not mix biomedical waste with solid waste if identified as an occupier under Biomedical Waste Management Rules, 2016.

(g) Not engage with any entity not having registration mandated under these rules.

7. User Charges for Door-to-Door Collection Services.—(1) User charges for door-to-door collection services shall be collected from every household and establishment in all wards within the municipal boundaries. The user charge schedule is as follows :

Sl.	Category	Monthly User Charge (INR)
1.	Household (area less than 2,000 sq. ft.)	Rs. 80
2.	Household (area more than 2,000 sq. ft.)	Rs. 150
3.	Commercial Complex (Dhaba, sweet shop, coffee house, provisional stores)	Rs. 500
4.	Pan Shop	Rs. 100
5.	Tea Shop	Rs. 100
6.	Shops (daily needs, clothes)	Rs. 150
7.	Vegetables & Fruits Shops (Wholesale)	Rs. 1,500
8.	Vegetables & Fruits Shops (Retail)	Rs. 400
9.	Sweet/Snacks Shop (Big)	Rs. 600
10.	Offices (2 rooms)	Rs. 150
11.	Offices (3–5 rooms)	Rs. 500
12.	Offices (6–10 rooms)	Rs. 1,500
13.	Offices (11–20 rooms)	Rs. 3,000
14.	Offices (more than 20 rooms)	Rs. 3,000 for 20 rooms + Rs. 150 per additional room
15.	Bank (Floor area upto 1,000 sq. ft.)	Rs. 1,000
16.	Bank (Floor area > 1,000 sq. ft.)	Rs. 2,000
17.	Government Schools	Rs. 300
18.	Private Schools (up to 100 students)	Rs. 1,000
19.	Private Schools (more than 100 students)	Rs. 3,000
20	Bakeries (small)	Rs. 750
21.	Bakeries (manufacturing units)	Rs. 1,800

22.	PG Hostel/Guest House (up to 10 rooms)	Rs. 1,000
23.	PG Hostel/Guest House (11–20 rooms)	Rs. 2,500
24.	PG Hostel/Guest House (21–30 rooms)	Rs. 4,000
25.	PG Hostel/Guest House (more than 30 rooms)	Rs. 4,000 for 30 rooms + Rs. 500 per additional room
26.	Dharamshala	Rs. 2,000
27.	Factories (Manufacturing unit)	Rs. 3,500
28.	Workshop (Tyre puncture shop)	Rs. 250
29.	Workshop (repair shop)	Rs. 500
30.	Workshop (repair + spare parts shop)	Rs. 1,000
31.	Workshop (vehicle showroom, repair + spare parts)	Rs. 1,500
32.	Workshop (not touching any NH or SH)	Rs. 500
33.	Restaurants	Rs. 3,000
34.	Restaurants + Bar	Rs. 4,000
35.	Cinema Hall (Theatre, multiplex)	Rs. 4,000
36.	Government College	Rs. 4,000
37.	Private College	Rs. 4,000
38.	Hospital/Nursing Home (up to 50 beds)	Rs. 5,000
39.	Hospital/Nursing Home (51–100 beds)	Rs. 10,000
40.	Hospital/Nursing Home (more than 100 beds)	Rs. 10,000 + Rs. 500 per additional bed
41.	Clinics	Rs. 300
42.	Clinics with medicine shops	Rs. 500
43.	Chemist Shop	Rs. 350
44.	Laboratory	Rs. 400
45.	Banquet Hall/Hotel	Rs. 5,000 & Rs. 3,000 per trip on demand
46.	Special Hotels (more than 50 rooms)	Rs. 25,000 & Rs. 4,000 per trip on demand
47.	Bulk vehicle on demand (Dumper)	Rs. 4,500 per trip
48.	Big Malls	Rs. 8,000 per floor
49.	Meat Shops	Rs. 800
50.	Confectionery + Veg Shop	Rs. 500
51.	Scrap Dealers	Rs. 800
52.	Street Vendor	Rs. 150
53.	Cow dung from cattle at households	Rs. 600
54.	Any other establishment not mentioned above	To be decided by Corporation

(2) User charges as prescribed at 7(1) can be revised by the Corporation from time to time keeping in view the 'Polluter Pays Principle' to meet the operation and maintenance cost of services under Solid Waste Management.

(3) No manual loading or unloading of waste in compactor shall be practised with open hands or without safety measures, in accordance with SWM Rules, 2026.

8. Secondary Storage of Municipal Solid Waste.—(1) Municipal Corporation shall develop secondary storage bins/points for collection of waste and shall monitor their condition regularly. Storage bins shall be:

(a) Designed on the basis of quantity of waste generated and population density

(b) Minimum 500 metres between two bins; within radius of 1 km, maximum 5 bins

(c) Covered with movable lid and connected with metallic or non-metallic road

(d) Colour-coded for different waste streams as per SWM Rules, 2026

(e) Artistic in design to motivate citizens to use them.

(2) Colour coding for secondary storage bins shall strictly follow SWM Rules 2026: Green for wet/biodegradable waste, Blue for dry waste, Red for sanitary waste, Black for special care waste.

(3) All cooperative societies, residential welfare associations and institutions shall place suitable bins approved by the Corporation in their compounds for proper waste storage and collection.

(4) Municipal Corporation shall establish Special Care Waste (formerly Domestic Hazardous Waste) Deposition Centres — at least one centre for every 20 sq.km. area — and notify timings for receiving such waste.

(5) Municipal Corporation shall set up covered secondary storage facility for street sweepings and silt from surface drains where direct collection is not convenient.

(6) Bio-medical and industrial waste shall not be mixed with municipal solid waste. Common Biomedical Waste Treatment Facilities (CBMWTF) shall be developed on cluster basis.

(7) Stray animals shall be restricted from roaming in and around waste disposal sites, secondary storage bins and public places.

9. Secondary Collection and Transportation.—(1) Each secondary storage bin shall be attended daily by auto tipper, tractor or compactor.

(2) Closed vehicles shall be used for transportation of waste to prevent foul odour, littering and unsightly conditions. Separate compartments shall be maintained for different waste streams.

(3) Transport segregated wet waste to registered wet waste processing facility, dry waste to registered MRF or processing facility, sanitary waste and special care waste to registered recycler, processor, incinerator, or CBMWTF.

(4) Municipal Corporation shall ensure safe storage and transportation of special care waste (formerly domestic hazardous waste) to authorised disposal facilities.

(5) GPS/GPRS tracking shall be installed in collection and transportation vehicles.

CHAPTER-IV

PROCESSING & DISPOSAL OF MUNICIPAL SOLID WASTE

10. Online Registration and Reporting.—(1) The Municipal Corporation shall register on the centralised online portal as mandated by SWM Rules, 2026.

(2) All waste processing facility operators and bulk waste generator shall register on the centralised online portal and file: (i) quarterly returns by 15th of the first month of the next quarter and (ii) annual returns by 30th June every year, in respect of quantities of wet waste, dry waste, special care waste, sanitary waste and horticulture waste received and processed.

(3) Data filed by operators shall be made available in the public domain and published on the website of the Corporation.

11. Waste Processing.—(1) Municipal Corporation, with approval of State Pollution Control Board, shall develop solid waste processing plants to utilise daily generated biodegradable/wet waste so as to reduce the quantity going to sanitary landfill.

(2) The following processing methods shall be promoted, in accordance with SWM Rules 2026:

(a) Composting: Windrow composting plant, vermicomposting plant

(b) Bio-methanation: Bio-gas plants, Compressed Bio-Gas (CBG) plants

(c) Material Recovery Facilities (MRF): For dry waste segregation, sorting and channelisation

(d) Waste-to-Energy: Incineration (for non-recyclable, non-biodegradable waste with calorific value > 1500 kcal/kg), RDF plants

(e) Co-processing: Sending non-biodegradable dry waste as RDF to nearby cement factories

(3) Decentralised composting and community-level bio-gas generation shall be promoted actively, including home composting and horticulture waste processing within parks and gardens.

(4) All RDF/SCF plants shall register and report availability of RDF on the centralised online portal on a monthly basis.

(5) RDF or Segregated Combustible Fraction supplied to Waste-to-Energy plants shall have a minimum calorific value of 1500 Kcal/kg.

12. Waste Disposal.—(1) Municipal Corporation shall ensure that only the following categories of waste go to the sanitary landfill: non-usable, non-recyclable, non-biodegradable, non-combustible, non-energy recoverable dry waste, non-reactive inert waste, pre-processing rejects

and residues from waste processing facilities. No wet waste or construction and demolition waste shall be disposed in the sanitary landfill.

(2) Sanitary landfills shall meet the specifications given in Schedule-II of SWM Rules 2026.

(3) A Sanitary Landfill user fee shall be levied for unsegregated waste, recyclable or energy recoverable waste, unprocessed biodegradable waste or C&D waste sent to the sanitary landfill. The user fee for such waste shall be higher than the collection, transportation and waste processing costs, as per SWM Rules, 2026.

(4) Municipal Corporation shall investigate all old open dump sites for potential of bio-mining and bio-remediation and take necessary actions.

(5) Open dumping shall be completely phased out in accordance with the timeline prescribed in Schedule-I of SWM Rules, 2026.

(6) The operator of the Sanitary Landfill shall register under SWM Rules, 2026 on the centralised portal and file annual returns by 30th June every year.

CHAPTER-V
MONITORING BY WARD SANITATION COMMITTEE

13. Constitution of Ward Sanitation Committee.—A Ward Sanitation Committee (WSC) shall be constituted in each ward of the Municipal Corporation. The WSC shall have 11 to 15 members comprising:

(a) Ward member (Elected Representative)

(b) Sanitary Inspector

(c) Tax collector or designated officer of the Corporation for each ward

(d) Representatives of Resident Welfare Associations (RWAs)

(e) Representatives from slum sanitation committees

(f) Representatives of Community Based Organisations (SHGs, youth clubs, etc.)

(g) Local leaders and senior citizens.

The Ward Sanitation Committee shall oversee all sanitation activities in the ward and shall act as the first point of grievance redressal on sanitation issues.

14. Functions of Ward Sanitation Committee.—(a) Oversee sanitation and cleanliness activities in the ward.

(b) Act as a grievance redressal point on sanitation issues at ward level.

(c) Impose fines on offenders as per these Bye-Laws, and also have the power to waive penalties in appropriate cases.

(d) Promote home composting, bio-gas generation and decentralised processing of waste at community level.

(e) Issue written warnings to offenders. After two warnings, penalty shall be collected as per these Bye-Laws.

(f) Monitor the door-to-door collection services, proper functioning of secondary storage bins and report deficiencies to the Corporation.

CHAPTER-VI

RESPONSIBILITIES OF STAKEHOLDERS

15. Responsibilities of Waste Generators.—(a) Segregate and store waste in FOUR separate streams at source—wet waste, dry waste, sanitary waste and special care waste—and hand over to authorised waste collectors as per Corporation directions.

(b) Not throw, burn or bury solid waste on streets, open public spaces, drains or water bodies.

(c) Not let dirty water, mud, night soil, cow dung, urine or polluted water accumulate in own compound or flow on common streets.

(d) Securely wrap used sanitary waste in pouches provided by manufacturers or in suitable biodegradable wrapping material, and place in the sanitary waste bin.

(e) Dispose of recyclable waste to authorised waste pickers or collectors designated by the Corporation.

(f) Pay user fees as specified in these Bye-Laws

(g) Not throw or burn dead animals or their remains in any public place

(h) Comply with directions of the Ward Sanitation Committee and the Corporation.

16. Responsibilities of Bulk Waste Generators.—(a) Register on the centralised online portal of the Corporation.

(b) Set up and operate wet waste processing facility of adequate capacity or procure EBWGR certificates from the Corporation.

(c) Hand over dry waste, sanitary waste and special care waste to the Corporation or authorised agency.

(d) Submit annual returns by 30th June every year on the centralised online portal

(e) Ensure that solid waste is not littered during transportation

(f) Pay EBWGR certificate costs as determined by CPCB guidelines

17. Responsibilities of Corporation.—(a) Register on the centralised online portal and comply with all reporting requirements under SWM Rules, 2026.

(b) Ensure daily, year-round cleaning of all common roads, public places, temporary settlements, slums, markets, parks, gardens, tourist spots and cemeteries within its territorial area.

(c) Provide and maintain suitable colour-coded community bins on public roads or other public spaces.

(d) Ensure collection, transportation and processing of solid waste in an environmentally sound manner in accordance with guidelines of CPCB and MoHUA.

(e) Generate EBWGR certificates for procurement by bulk waste generators after waste is delivered to registered processing facilities.

(f) Designate one Ward Officer in every ward to supervise sanitation activities, waste containers, public toilets, transfer stations and disposal facilities.

(g) Facilitate construction, operation and maintenance of solid waste processing facilities, adopting suitable technology and guidelines issued by MoHUA/CPCB.

(h) Conduct regular Information, Education and Communication (IEC) campaigns on minimal waste generation, segregation, reuse, and user fee payment.

(i) Replace chemical fertilizers with compost in all parks and gardens within two years of notification.

(j) Ensure all workers handling solid waste are provided with personal protective equipment—uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks.

(k) Promote formalisation of informal waste sector and integration of waste pickers into the formal SWM system with identity cards and priority.

(l) File quarterly and annual returns as required under SWM Rules, 2026.

(m) In case of accident at any solid waste facility, the officer-in-charge shall report to the Municipal Corporation immediately.

CHAPTER-VII
PROSECUTION & PENALTIES

18. Prosecution.—(1) Prosecution may be made for violation of these Bye-Laws under:

- Solid Waste Management Rules, 2026 (S.O. 388(E), dated 27 January 2026)
- Himachal Pradesh Municipal Corporation Act, 1994.
- Environment (Protection) Act, 1986.

(2) Prosecution may also be initiated against officials or workers responsible for implementing services under these Bye-Laws if they fail to perform their tasks or delay implementation.

(3) Whosoever contravenes these Bye-Laws shall, in addition to penalties mentioned herein, be liable for disconnection of water supply, electricity and other civic amenities. The

Commissioner of the Corporation may request the competent authorities to withdraw any other service granted in favour of the offending institution, commercial establishment or person.

19. Schedule of Penalties.—Fixed penalties for violation of these Bye-Laws are as follows:

Sl.	Offence	Penalty
1.	Littering by residents of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1,000 per day
3.	Littering/open dumping by restaurant owners	Rs. 2,000 per day
4.	Littering/open dumping by hotel owners	Rs. 2,000 per day
5.	Littering/open dumping by industries	Rs. 5,000 per day
6.	Street vendors (fast food, chat, ice cream, juice corners etc.)	Rs. 250 per day
7.	Open defecation/urination in public place	Rs. 500 per offence
8.	Disposal of dung in open/public space	Rs. 2,000 per day
9.	Disposal of C&D waste in open space/roadside/public place by resident	Rs. 2,000 per day
10.	Littering of dung, C&D waste on road while transporting by private vehicle/tractor	Rs. 2,000 per day
11.	Disposal of waste water from house in non-authorised place	Rs. 2,000 per day
12.	Disposal of sewer in non-authorised place	Rs. 5,000 per day
13.	Not keeping closed dustbins in adequate number by commercial establishments	Rs. 5,000 per day
14.	Spilling of oil, dust, water or other material by roadside mechanics	Rs. 1,000 per day
15.	Disposal of skin, feather, blood, flesh or any other animal material by shopkeeper	Rs. 2,000 per day
16.	Littering by pet animals (dogs, cow, etc.) due to owner negligence	Rs. 1,000 per day
17.	Littering/disposal of waste at marriage halls, community places, exhibition halls, mela grounds	Rs. 5,000 per day
18.	Encroachment of road by dhabas or shops and disposing waste on roadside/open space	Rs. 1,000 per day
19.	Encroachment by fruit/vegetable local vendors and disposing waste on roadside/open space	Rs. 250 per day
20.	Encroachment by hair-cutting salons and disposing waste on roadside/open space	Rs. 250 per day
21.	Encroachment and disposal of C&D waste in open space by businessmen/shopkeepers	Rs. 5,000 per day
22.	Disposal of waste by private nursing homes/hospitals/clinics/dispensaries on roadside/open space	Rs. 5,000 per day
23a.	Non-segregation of waste at source—Residents (1st offence)	Rs. 250
23b.	Non-segregation of waste at source—Residents (2nd & subsequent offences in a month)	Rs. 500
24a.	Non-segregation of waste at source—Shopkeepers (1st offence)	Rs. 500
24b.	Non-segregation of waste at source—Shopkeepers (2nd & subsequent offences in a month)	Rs. 1,000
25a.	Non-segregation of waste at source—Restaurant owners (1st offence)	Rs. 1,000

25b	Non-segregation of waste at source—Restaurant owners (2nd & subsequent offences)	Rs. 2,000
26a.	Non-segregation of waste at source—Hotel owners (1st offence)	Rs. 1,500
26b.	Non-segregation of waste at source—Hotel owners (2nd & subsequent offences)	Rs. 2,500
27a.	Non-segregation of waste at source—Industrial establishments (1st offence)	Rs. 3,000
27b.	Non-segregation of waste at source—Industrial establishments (2nd & subsequent offences)	Rs. 5,000
28a.	Non-segregation of waste at source—Sweet/snack/fast-food vendors (1st offence)	Rs. 250
28b.	Non-segregation of waste at source—Sweet/snack/fast-food vendors (2nd & subsequent)	Rs. 500
29.	Failure of Bulk Waste Generator to register on centralised online portal	Rs. 5,000 per month of default
30.	Failure of Bulk Waste Generator to file annual returns by 30th June	Rs. 2,000 per month of delay
31.	Mixing of sanitary waste or special care waste in general waste stream	Rs. 500 per offence (residents), Rs. 2,000 per offence (commercial)

CHAPTER-VIII

REPEAL AND SAVINGS

20. Repeal.—(1) Upon these Bye-Laws coming into force, the Door-to-Door Garbage Collection and Disposal Bye-Laws 2021(Revised) of Municipal Council Una, and any other rules, bye-laws or policies with regard to this matter adopted by the Corporation, shall be repealed and shall be considered disaffirmed.

(2) Any work done or scheme implemented under the previous Bye-Laws shall not be invalidated unless it is directly contrary to the provisions of these Bye-Laws.

21. Power to Amend.—Municipal Corporation Una may, from time to time, amend these Bye-Laws to bring them in conformity with any amendment to the Solid Waste Management Rules or directions of the Central Government, State Government, CPCB or National Green Tribunal.

Sd/-
(PRITHI PAUL SINGH, HPAS),
Commissioner,
Municipal Corporation, Una,
District Una (H.P.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th October, 2026

No. HHC/GAZ/14-262/2003-I.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 04 days commuted leave *w.e.f.* 25-08-2026 to 28-08-2026 in favour of Sh. Abhay Mandiyal, Additional District and Sessions Judge-I, Solan, H.P.

Certified that Sh. Abhay Mandiyal joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Abhay Mandiyal would have continued to hold the post of Additional District and Sessions Judge-I, Solan, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th October, 2026

No. HHC/Admn.16(22)75-VI.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Satish Kumar (HIM/871/2023), Advocate as Oath Commissioner Sub-Division Paonta Sahib, District Sirmaur, H.P., for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th October, 2026

No. HHC/Admn.16(13)74-XII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Parul Sharma (HIM/240/2015), Advocate as Oath Commissioner at District Courts, Chakkar, Shimla, for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th October, 2026

No. HHC/Admn.6 (20)/77-XXII-part.—Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Mr. Justice Chirag Bhanu Singh and Hon'ble Mr. Justice Bhupesh Sharma**, for sitting in Single Bench on 19-10-2026 and 23-10-2026, respectively, to take up only urgent cases, after being satisfied with extreme urgency involved in the matter(s) sought to be listed.

While filing any case for hearing on 19-10-2026 and 23-10-2026, the learned counsel, representing the party must present precipe highlighting the extreme urgency involved in the matter, which shall be placed by the Registry before the Hon'ble Judge for kind consideration and the matter shall be taken up by the Hon'ble Single Bench, only after being satisfied with the extreme urgency involved in the matter sought to be listed.

The case(s) intended to be taken up by the Hon'ble Judges, must be filed at least one day before the date of sitting. However, listing of the cases, on mentioning, would also be permissible.

By order,

Sd/-
Hon'ble the Chief Justice.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th October, 2026

No. HHC/GAZ/14-386/2018.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days commuted leave *w.e.f.* 23-09-2026 to 25-09-2026, in favour of Ms. Isha Agarwal, Civil Judge-*cum*-JMFC, Court No. 1, Una.

Certified that Ms. Isha Agarwal had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Isha Agarwal would have continued to hold the post of Civil Judge-*cum*-JMFC, Court No. 1, Una but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th October, 2026

No. HHC/GAZ/14-415/2021.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 26-10-2026 to 31-10-2026 with permission to prefix Dussehra holidays falling *w.e.f.* 18-10-2026 to 25-10-2026 and to suffix Sunday falling on 01-11-2026, in favour of Ms. Tina Malhotra, Civil Judge-*cum*-JMFC, Bhoranj.

Certified that Ms. Tina Malhotra is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Tina Malhotra would have continued to hold the post of Civil Judge-*cum*-JMFC, Bhoranj but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th October, 2026

No. HHC/GAZ/14-274/2009-I.—Consequent upon the notification No. Home-B-B (10)1/ 2014-Vol-II, dated 12-10-2022, the benefit of the 2nd Assured Career Progression Scale of Rs. 144840-194660 (J-5) has been granted to the following members of H.P. Judicial Service in the cadre of Sr. Civil Judges with effect from the dates shown against their names:

Sl. No.	Name of the Officer	Date of grant of 2nd ACP Scale
1.	Sh. Surya Prakash, Sr. Civil Judge-*cum*-CJM, Hamirpur	12-05-2026
2.	Sh. Vikrant Kaundal, Additional Secretary, H.P. State Legal Services Authority, Shimla.	08-05-2026
3.	Sh. Amardeep Singh, Deputy Director, H.P. Judicial Academy, Shimla.	12-05-2026

By order of the Hon'ble High Court of Himachal Pradesh.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th October, 2026

No. HHC/GAZ/10-98/2021.—The Hon'ble High Court of Himachal Pradesh in exercise of the powers vested in it under sub section (2) and (3) of Section 9 of the Bhartiya Nagarik Suraksha

Sanhita, 2023 [sub section (2) and (3) of Section 11 of the Code of Criminal Procedure] and all the other powers enabling it in this behalf, has been pleased to appoint and confer the powers of Judicial Magistrates First Class upon the following Judicial Magistrates Second Class to be exercised by them, within the local limits of the Districts where they are posted, with immediate effect:—

Sr. No.	Name of the Judicial Officer	Designation and place of posting	District
1.	Ms. Kirti Bhushan	Civil Judge-II, Ghamarwin	Bilaspur
2.	Sh. Vishal Thakur	Civil Judge-II, Hamirpur	Hamirpur
3.	Ms. Simranjeet Kaur	Civil Judge-III, Ghamarwin	Bilaspur
4.	Sh. Pranav Negi	Civil Judge, Chamba	Chamba
5.	Ms. Rashmi Dogra	Civil Judge-VI, Shimla	Shimla
6.	Ms. Bindra Devi	Civil Judge-IV, Hamirpur	Hamirpur
7.	Ms. Bhavya Saini	Civil Judge IV, Mandi	Mandi
8.	Ms. Urvashi	Civil Judge IV, Una	Una
9.	Ms. Shashi Bala	Civil Judge-VII, Shimla	Shimla
10.	Ms. Simran	Civil Judge-VIII, Shimla	Shimla
11.	Ms. Minakshi	Civil Judge-II, Sarkaghat	Mandi
12.	Ms. Mehak Gupta	Civil Judge-II, Rohru	Shimla
13.	Ms. Priyanka	Civil Judge-II, Palampur	Kangra
14.	Ms. RenuBala	Civil Judge-II, Kasauli	Solan
15.	Ms. Amisha Gupta	Civil Judge-II, Nalagarh	Solan
16.	Ms. Tanya	Civil Judge-II, Amb	Una
17.	Ms. JanatHayer	Civil Judge-II, Solan	Solan
18.	Ms. Sona	Civil Judge-III, Amb	Una
19.	Ms. Priyanshi	Civil Judge-II, Kangra	Kangra

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th October, 2026

No. HHC/Admn. 6(23)/74-XVIII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-ACJM, Court No. 1, Hamirpur as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Bhoranj and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the leave period of Ms. Tina Malhotra, Civil Judge-*cum*-JMFC, Bhoranj *w.e.f.* 26-10-2026 to 31-10-2026 with permission to prefix Dussehra holidays *w.e.f.* 18-10-2026 to 25-10-2026 and to suffix Sunday on 01-11-2026 or till she returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 16th October, 2026

No. HHC/Estt.3(517)/2001-I.—04 days earned leave on and *w.e.f.* 21-09-2026 to 24-09-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Mamta Rao, Secretary of this Registry.

Certified that Smt. Mamta Rao has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Mamta Rao would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Kamal Dev aged 33 years s/o Sh. Gain Chand, r/o Village Chhaniana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Madhuri Kumari aged 30 years d/o Sh. Upender Thakur, r/o V.P.O. Ranipool, Tehsil Gangtok, Distt. Pakyong Sikkim.

Versus

The General Public

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Kamal Dev aged 33 years s/o Sh. Gain Chand, r/o Village Chhaiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) and Madhuri Kumari aged 30 years d/o Sh. Upender Thakur, r/o V.P.O. Ranipool, Tehsil Gangtok, Distt. Pakyong Sikkim have filed an application in the court of undersigned under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-09-2026 at Shri Murli Manohar Mandir Sujanpur, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before

this court on or before 04-11-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-10-2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Aastha (Minor) d/o Sh. Surinder Chauhan (Minor) through her Mother Smt. Neha Chauhan w/o Sh. Surinder Chauhan, r/o Ward No. 3 Sujanpur, P.O. & Tehsil Sujanpur, District Hamirpur (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.— Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Astha Chauhan instead of Aastha.

Aastha (Minor) d/o Sh. Surinder Chauhan (Minor) through her Mother Smt. Neha Chauhan w/o Sh. Surinder Chauhan, r/o Ward No. 3 Sujanpur, P.O. & Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of her name, as per the contents of application the applicant has submitted that the correct name is Astha Chauhan instead of Aastha and her name is wrongly entered as Aastha in her Aadhar Card. That the applicant intends to correct her name in her Aadhar Card. The applicant has submitted relevant documents in the support of his claim. The applicant is advised to let her name published in the Gazette of H.P. Govt.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant then they can file the objection personally or in writing before this court on or before 05-11-2026 the objection received after 05-11-2026 shall not be entertained.

Issued today on 15-10-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Baldev Kumar s/o Sh. Ram Singh, r/o Vill. Dhamriana, P.O. Thana, Tehsil Sujanpur, District Hamirpur (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.— Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name and date of birth of applicant as Baldev Singh instead of Baldev Kumar.

Baldev Kumar s/o Sh. Ram Singh, r/o Vill. Dhamriana, P.O. Thana, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name, as per the contents of application the applicant has submitted that the correct name is Baldev Singh instead of Baldev Kumar and his name and date of birth is wrongly entered as Baldev Kumar in his Aadhar Card. That the applicant intends to correct his name & date of birth in his Aadhar Card. The applicant has submitted relevant documents in the support of his claim. The applicant is advised to let his name published in the Gazette of H.P. Govt.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant file the objection personally or in writing before this court on or before 05-11-2026 the objection received after 05-11-2026.

Issued today on 15-10-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Asha Devi d/o Sh. Balbir Singh s/o Sh. Teja Singh, r/o Ward No. 3, P.O. & Tehsil Sujanpur, District Hamirpur (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.— Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the date of birth of applicant Asha Devi (06-12-1965).

Asha Devi d/o Sh. Balbir Singh s/o Sh. Teja Singh, r/o Ward No. 3, P.O. & Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of date of birth as per the contents of application the applicant has submitted that the correct date of birth 06-12-1965 of Asha Devi. The applicant is advised to let her date of birth published in the Gazette of H.P. Govt.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the date of birth of applicant file the objection personally or in writing before this court on or before 05-11-2026 the objection received after 05-11-2026.

Issued today on 15-10-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer Jawalamukhi, Distt. Kangra (H.P.)

In the matter of :

1. Aditya Sharma aged 29 years s/o Sh. Aneesh Sharma r/o Ward No. 5, P.O. Jawalamukhi, Tehsil Jawalamukhi, Distt. Kangra (H.P.).

2. Prerna Sharma aged 28 years d/o Sh. Devinder Sharma, r/o Ward No. 3, Purana Bajar, V.P.O. & Tehsil Jawalamukhi, Distt. Kangra (H.P.) ..*Applicants.*

Versus

General Public ..*Respondent.*

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants has filed an application u/s 16 of Special Marriage Act, 1954, alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 11-05-2023 at Ward No. 3, Purana Bajar, V.P.O. & Tehsil Jawalamukhi, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 01-11-2026 at 11.00 A.M. The objection(s) after 01-11-2026 at 11.00 A.M. will not be entertained by this Office and then marriage will be registered accordingly as per the law prescribed.

Issued on 16th day of September, 2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra (H.P.).

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुलह, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0. / 2026 किस्म मुकद्दमा : जन्म पंजीकरण तारीख पेशी : 03—11—2026

लक्ष्मण सिंह पुत्र प्रेम चन्द, निवासी गांव व डाकघर सोलह, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—— जन्म पंजीकरण करने बारे।

प्रार्थना—पत्र अधीन धारा 13 / 3 जन्म / मृत्यु पंजीकरण अधिनियम 1969 के तहत प्रार्थी लक्ष्मण सिंह पुत्र प्रेम चन्द, निवासी गांव व डाकघर सोलह, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में

प्रार्थना–पत्र दिया है कि उसका जन्म दिनांक 06–04–1964 को गांव सलोह, ग्राम पंचायत सलोह, तहसील सुलह, जिला कांगड़ा (हि0प्र0) में हुआ था। मगर ग्राम पंचायत सलोह के अभिलेख में दर्ज न है।

अतः इस इश्तहार राजपत्र हिमाचल प्रदेश व मुश्त्री मुनादी चस्पांगी के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि इस जन्म पंजीकरण बारे किसी व्यक्ति या संस्था को उजर या एतराज हो तो वह दिनांक 03–11–2026 को सुबह 10 बजे असालतन या वकालतन हाजिर होकर उजर प्रस्तुत कर सकता है। बाद गुजरने मियाद कोई भी उजर या एतराज काबिले समायत न होगा तथा प्रार्थी लक्ष्मण सिंह पुत्र प्रेम चन्द की जन्म दिनांक 06–04–1964 के पंजीकरण के आदेश सम्बन्धित स्थानीय उप पंजीकार व ग्राम पंचायत विकास अधिकारी को पारित कर दिए जायेंगे।

आज दिनांक 12–10–2026 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
सुलह, जिला कांगड़ा (हि0प्र0)।

———————

In the Court of Assistant Collector 2nd Grade, Jawalamukhi, Distt. Kangra (H.P.)

Case No. : 8142178/2026 Date of Hearing : 05-11-2026

Sh. Madan Lal Sharma s/o Late Sh. Mahant Ram Sharma, r/o Village Dol, P.O. Kathog, Tehsil Jawalamukhi, District Kangra (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*

Notice

Whereas, Sh. Madan Lal Sharma s/o Late Sh. Mahant Ram Sharma, r/o Village Dol, P.O. Kathog, Tehsil Jawalamukhi, District Kangra (H.P.) has submitted an application before the court of the undersigned for correction of his father's name in the revenue record pertaining to the land situated in Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has stated that his father's name has been wrongly entered in the revenue recorded as "Hanumat Kumar" in respect of the land comprised in Khata No. 69, Khatauni No. 107, Mohal Dol, Mouza Kathog, Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has further stated that the correct name of his father is "Mahant Ram Sharma" which is duly record in his School Certificate, Aadhar Card, Ration Card, PAN Card, Parivar Nakal and other relevant documents. He has therefore requested that his father's name in the aforesaid revenue record be corrected and entered as "Mahant Ram Sharma" instead of "Hanumant Kumar", in accordance with the supporting documents submitted by him.

Now, therefore through this proclamation published in the official Gazeete, notice is hereby given to the general public that if any person has any objection regarding the proposed correction of the applicant's father name from "Hanumant Kumar" to "Mahant Ram Sharma" in the aforesaid revenue record, he/she may file his/her objection in writing before this Court on or before 05-11-2026.

In case no objection is received within the stipulated period, the matter shall be decided on merits in accordance with law, and no objection received thereafter shall be entertained.

Given under my hand seal of this Court.

Seal. Sd/-
Assistant Collector 2nd Grade,
Jawalamukhi, Distt. Kangra (H.P.).

In the Court of Assistant Collector 2nd Grade, Jawalamukhi, Distt. Kangra (H.P.)

Case No. : 8142177/2026 Date of Hearing : 10-11-2026

Sh. Puni Chand Kaushal s/o Sh. Garib Dass, r/o Village Seri, P.O. Jalari, Tehsil Nadaun, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public .. *Respondent.*

Notice

Whereas, Sh. Puni Chand Kaushal s/o Sh. Garib Dass, r/o Village Seri, P.O. Jalari, Tehsil Nadaun, District Hamirpur (H.P.) has submitted an application before the court of the undersigned for correction of his name in the revenue record pertaining to the land situated in Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has stated that his name has been wrongly entered as "Puni Chand" and also his father's name has been wrongly entered as "Garibu" in the revenue record of Mohal and Mouza Darang, Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has further stated that his correct name is "Puni Chand Kaushal" and correct name of his father is "Garib Dass" which is duly recorded in his School Certificate, Aadhar Card, Ration Card, PAN Card, Parivar Nakal and other relevant documents. He has therefore requested that his name in the aforesaid revenue record be corrected and entered as "Puni Chand Kaushal" instead of "Puni Chand" and his father's name be corrected and entered as "Garib Dass" instead of Garibu in accordance with the supporting documents submitted by him.

Now, therefore through this proclamation published in the official Gazette, notice is hereby given to the general public that if any person has any objection regarding the proposed correction of the applicant's name from "Puni Chand" to "Puni Chand Koushal" and his father's name from "Garibu" to Garib Dass in the aforesaid revenue record, he/she may file his/her objection in writing before this Court on or before 10-11-2026.

In case no objection is received within the stipulated period, the matter shall be decided on merits in accordance with law, and no objection received thereafter shall be entertained.

Given under my hand seal of this Court.

Seal. Sd/-
Assistant Collector 2nd Grade,
Jawalamukhi, Distt. Kangra (H.P.).

In the Court of Assistant Collector 2nd Grade, Jawalamukhi, Distt. Kangra (H.P.)

Case No. : 8142176/2026 Date of Hearing : 04-11-2026

Sh. Pardeep Kumar Dhiman s/o Late Sh. Jagdish Chand Dhiman, r/o Village Thana, P.O. Dohag, Tehsil Jawalamukhi, District Kangra (H.P.) ..*Applicant.*

Versus

General Public .. *Respondent.*

Notice

Whereas, Sh. Pardeep Kumar Dhiman s/o Late Sh. Jagdish Chand Dhiman, r/o Village Thana, P.O. Dohag, Tehsil Lawalamukhi, District Kangra (H.P.) has submitted an application before the court of the undersigned for correction of his father's name in the revenue record pertaining to the land situated in Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has stated that his name has been wrongly entered in the revenue record as "Pardeep Kumar" in the revenue record of Mohal Thana, Mouza Dohag, Tehsil Jawalamukhi, District Kangra (H.P.).

The applicant has further stated that his correct is "Pardeep Kumar Dhiman" which is duly recorded in his School Certificate, Aadhar Card, Parivar Nakal and other relevant documents. He has therefore requested that his name in the aforesaid revenue record be corrected and entered as "Pardeep Kumar Dhiman" instead of "Pardeep Kumar", in accordance with the supporting documents submitted by him.

Now, therefore, through this proclamation published in the official Gazette, notice is hereby given to the general public that if any person has any objection regarding the proposed correction of the applicant's name from "Pardeep Kumar" to "Pardeep Kumar Dhiman" in the aforesaid revenue record, he/she may file his/her objection in writing before this Court on or before 04-11-2026.

In case no objection is received within the stipulated period, the matter shall be decided on merits in accordance with law, and no objection received thereafter shall be entertained.

Given under hand seal of this Court.

Seal. Sad/-

Assistant Collector 2nd Grade,
Jawalamukhi, Distt. Kangra (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, थुनाग, जिला मण्डी (हि0प्र0)

श्रीमती सुमती पुत्री श्री हिमत राम, निवासी गांव सेरी, डाकघर शंकर देहारा, तहसील थुनाग, जिला मण्डी (हि0प्र0) . . वादिया।

बनाम

आम जनता .. प्रतिवादी।

विषय.—— Delayed registration of birth event case of Smt. Sumati d/o Sh. Himat Ram (Date of Birth 01-01-1971), in 13(3) under Section 13 of Registration of Birth & Death Act, 1969.

श्रीमती सुमती पुत्री श्री हिमत राम, निवासी गांव सेरी, डाकघर शंकर देहारा, तहसील थुनाग, जिला मण्डी (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)–सह–जिला स्वास्थ्य अधिकारी, मण्डी, जिला मण्डी, हिमाचल प्रदेश के कार्यालय से इस अदालत में प्राप्त हुआ है। जिसमें स्पष्ट किया गया है कि उक्त प्रार्थिया की जन्म तिथि 01–01–1971 है, लेकिन संबंधित ग्राम पंचायत जंजैहली के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं है तथा आवेदिका अपनी जन्म तिथि 01–01–1971 को संबंधित पंचायत जंजैहली के जन्म रजिस्टर में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया है कि किसी व्यक्ति को उक्त आवेदिका की जन्म तिथि दर्ज करने बारे कोई भी उजर एवं एतराज हो तो वह दिनांक 05–11–2026 को प्रातः 11.00 बजे या उससे पूर्व अदालत में हाजिर होकर अपना उजर एवं एतराज पेश करे। अन्यथा प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे। उक्त तिथि के उपरान्त कोई भी उजर व एतराज काबिले समायत नहीं होगा

आज दिनांक 07–10–2026 को मेरे हस्ताक्षर व मोहर अदालत हजा द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
थुनाग, जिला मण्डी (हि0प्र0)।

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ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, थुनाग, जिला मण्डी (हि0प्र0)

श्रीमती लीला देवी पुत्री नेक राम, निवासी गांव सेरी, डाकघर शंकर देहरा, तहसील थुनाग, जिला मण्डी (हि0प्र0) . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– Delayed registration of birth event case of Smt. Leela Devi d/o Sh. Nek Ram (Date of Birth 18-12-1978), in 13(3) under Section 13 of Registration of Birth & Death Act, 1969.

श्रीमती लीला देवी पुत्री नेक राम, निवासी गांव सेरी, डाकघर शंकर देहरा, तहसील थुनाग, जिला मण्डी (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)–सह–जिला स्वास्थ्य अधिकारी, मण्डी, जिला मण्डी, हिमाचल प्रदेश के कार्यालय से इस अदालत में प्राप्त हुआ है। जिसमें स्पष्ट किया गया है कि उक्त प्रार्थिया की जन्म तिथि 18–12–1978 है, लेकिन संबंधित ग्राम पंचायत जंजैहली के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं है तथा आवेदिका अपनी तिथि जन्म 18–12–1978 को संबंधित पंचायत जंजैहली के जन्म रजिस्टर में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया है कि किसी व्यक्ति को उक्त आवेदिका की जन्म तिथि दर्ज करने बारे कोई भी उजर एवं एतराज हो तो वह दिनांक 05–11–2026 को प्रातः 11.00 बजे या उससे पूर्व अदालत में हाजिर होकर अपना उजर एवं एतराज पेश करे। अन्यथा प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे। उक्त तिथि के उपरान्त कोई भी उजर व एतराज काबिले समायत नहीं होगा

आज दिनांक 07–10–2026 को मेरे हस्ताक्षर व मोहर अदालत हजा द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
थुनाग, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, उप–तहसील कटौला, जिला मण्डी (हि0प्र0)

मिसल नं0 : 808077 मरजुआ : 05–10–2026 तारीख पेशी : 06–11–2026

मिथिलेश कुमार पुत्र श्री भूमि यादव, निवासी बलवा, डाकघर सोनवर्षा, तहसील शंकरपुर, जिला मधेपुरा, बिहार .. प्रार्थी।

बनाम

आम जनता .. प्रत्यार्थी।

विषय.––प्रार्थना–पत्र जेर धारा 13(3) के अन्तर्गत पंचायत रिकार्ड में मृत्यु तिथि दर्ज करने बारा।

मिथिलेश कुमार पुत्र श्री भूमि यादव, निवासी बलवा, डाकघर सोनवर्षा, तहसील शंकरपुर, जिला मधेपुरा, बिहार ने न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि स्वर्गीय आशीष कुमार पुत्र सुरेश यादव गांव बथलाई, डाकघर इटहरी, जिला सहरसा, बिहार का देहान्त दिनांक 18–05–1926 को आई0आई0टी0 नार्थ कैम्पस, सालगी में हो चुका है। अज्ञानतावश उनकी मृत्यु तिथि ग्राम पंचायत कमांद के रिकार्ड में दर्ज नहीं करवा सका। प्रार्थी द्वारा न्यायालय से प्रार्थना की है कि स्वर्गीय आशीष कुमार पुत्र सुरेश यादव की मृत्यु तिथि ग्राम पंचायत कमांद, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) में दर्ज करने के लिखित आदेश पारित किए जावे।

प्रार्थना–पत्र में स्वर्गीय आशीष कुमार पुत्र सुरेश यादव, गांव बथलाई, डाकघर इटहरी, जिला सहरसा, बिहार की मृत्यु तिथि दर्ज करने बारा आम जनता को इश्तहार राजपत्र मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को स्वर्गीय आशीष कुमार पुत्र सुरेश यादव, गांव बथलाई, डाकघर इटहरी, जिला सहरसा, बिहार की मृत्यु तिथि 18–05–2026 दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 06–11–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावें।

यह इश्तहार आज दिनांक 06–10–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
कटौला, जिला मण्डी (हि0प्र0)।

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ब अदालत सुनील चौहान, कार्यकारी दण्डाधिकारी, तहसील सुन्नी, जिला शिमला, हिमाचल प्रदेश

मिसल सं0 : विविध–A/26 दिनांक : 05–10–2026 तारीख पेशी : 10–11–2026

श्रीमती रमा ठाकुर पुत्री श्री टिकम दास, निवासी गांव एम्बरी, डा0 बसन्तपुर, तहसील सुन्नी, जिला शिमला (हि0प्र0)।

बनाम

आम जनता।

विषय.––सार्वजनिक सूचना ।

सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि श्रीमती रमा ठाकुर पुत्री श्री टीकम दास पत्नी स्वर्गीय श्री महेन्द्र सिंह, निवासी गांव एम्बरी, डाकघर बसन्तपुर, तहसील सुन्नी, जिला शिमला, हिमाचल प्रदेश द्वारा इस कार्यालय में अपने जन्म की विलम्बित प्रविष्टि / पंजीकरण करवाने हेतु

आवेदन प्रस्तुत किया गया है। आवेदिका द्वारा प्रस्तुत आवेदन के अनुसार उसका जन्म दिनांक 01–04–1967 को गांव एम्बरी, डाकघर बसन्तपुर, तहसील सुन्नी, जिला शिमला, हिमाचल प्रदेश में होना बताया गया है।

उक्त आवेदन के साथ आवेदिका द्वारा प्रस्तुत संबंधित दस्तावेजों एवं शपथ–पत्रों को अभिलेख पर लिया गया है। अतः आम जनता तथा किसी भी संबंधित व्यक्ति को इस सार्वजनिक सूचना के माध्यम से सूचित किया जाता है कि यदि उक्त जन्म घटना, जन्म तिथि, जन्म स्थान अथवा आवेदिका द्वारा प्रस्तुत विवरण के संबंध में किसी व्यक्ति को कोई उजर एवं एतराज हो तो वह अपना उजर एवं एतराज आवश्यक प्रमाण / दस्तावेजों सहित इस सार्वजनिक सूचना के प्रकाशन की तिथि से 30 दिनों के भीतर इस कार्यालय में प्रस्तुत कर सकता है। उक्त अवधि के उपरांत यदि कोई उजर एवं एतराज प्राप्त नहीं होता है तो मामले में नियमानुसार आगामी आवश्यक कार्यवाही अमल में लाई जाएगी।

यह इश्तहार तमाम संबंधित व्यक्तियों को मौका–ए–सुनवाई एवं एतराज दाखिल करने का अवसर प्रदान करने हेतु जारी किया जाता है, ताकि मामले में आगामी कार्यवाही नियमानुसार अमल में लाई जा सके।

आज दिनांक 06–10–2026 को हमारे हस्ताक्षर व मोहर सहित जारी जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सुन्नी, जिला शिमला (हि0प्र0)।

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ब अदालत श्री जय कृष्ण, कार्यकारी दण्डाधिकारी उप–तहसील रोनहाट, जिला सिरमौर (हि0प्र0)

ब मुकद्दमा :

श्री सन्त राम पुत्र श्री भजनु, निवासी ग्राम जरवा, ग्राम पंचायत जरवा जुनेली, डाकघर जरवा, उप–तहसील रोनहाट, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.––दरख्वास्त जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री सन्त राम पुत्र श्री भजनु, निवासी ग्राम जरवा, ग्राम पंचायत जरवा जुनेली, डाकघर जरवा, उप–तहसील रोनहाट, जिला सिरमौर (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2026-7916, dated 30–09–2026 के द्वारा प्राप्त हुआ है, जिसमें प्रार्थी अपनी जन्म तिथि 01–01–1954 को ग्राम पंचायत जरवा जुनेली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहता है। जिसका रिकार्ड पंचायत में दर्ज नहीं किया गया है। जिसकी पुष्टि हेतु प्रार्थी ने आवेदन–पत्र में मय हल्फिया ब्यान प्रपत्र 10, आधार कार्ड, परिवार नकल इत्यादि संलग्न किया है तथा जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिरमौर द्वारा संस्तुति प्रस्तुत की है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि श्री सन्त राम पुत्र श्री भजनु, निवासी ग्राम जरवा, ग्राम पंचायत जरवा जुनेली, डाकघर जरवा, उप–तहसील रोनहाट, जिला सिरमौर, हिमाचल प्रदेश की जन्म तिथि 01–01–1954 को ग्राम पंचायत जरवा जुनेली विकास खण्ड शिल्लाई के कार्यालय के अभिलेख में दर्ज करने बारे अगर किसी को आपत्ति हो तो वह असालतन या वकालतन अपनी आपत्ति व दावा इस अदालत में दिनांक 05–11–2026 को सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित

अवधि में आपत्ति न आने की सूरत में श्री सन्त राम पुत्र श्री भजनु, निवासी ग्राम जरवा, ग्राम पंचायत जरवा जुनेली, डाकघर जरवा, उप–तहसील रोनहाट, जिला सिरमौर (हि0प्र0) की जन्म तिथि 01–01–1954 को ग्राम पंचायत जरवा जुनेली विकास खंड शिल्लाई के जन्म एवं मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय जन्म एवं मृत्यु पंजीपाल को पारित कर दिये जाएंगे।

आज दिनांक 05–10–2026 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील रोनहाट, जिला सिरमौर (हि0प्र0)।

———————

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.	Date of Institution	Date of Decision
47/2026	07-10-2026	06-11-2026

Smt. Leela Devi d/o Sh. Hira Singh, r/o Village Swawa, P.O. Jobri, Tehsil Arki, District Solan (H.P.) . . *Applicant*.

Versus

General Public . . *Respondent.*

Subject.—Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Smt. Leela Devi d/o Sh. Hira Singh, r/o Village Swawa, P.O. Jobri, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1972 at Village Swawa, P.O. Jobri, but her birth has not been entered in the records of Gram Panchayat Balera, Tehsil Arki, District Solan (H.P.) as per the Non-availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Balera, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Smt. Leela Devi, may submit their objections in writing to this office on or before 06-11-2026 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 7th day of October, 2026.

Seal. Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

———————

In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)

Case No.	Date of Institution	Date of Decision
11/2026	01-10-2026	Fixed for 06-11-2026

Sh. Mann Dutt s/o Sh. Baru Ram, r/o Village Bayela Balahu, P.O. Gaighat, Sub-Tehsil Parwanoo.

Versus

General Public through : G.P. Chammon, Sub-Tehsil Parwanoo.

Subject.—Application under Section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Mann Dutt s/o Sh. Baru Ram, r/o Village Bayela Balahu, P.O. Gaighat, Sub-Tehsil Parwanoo has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 and section 9(3) of Birth & Death Registration Rule, 2003 stating therein that his birth could not be registered in the Death & birth records of G.P. Chammon, within stipulated period. His date of Birth is 17-01-1976 and place of Birth is Village Bayela Balahur, P.O. Gaighat, Sub-Tehsil Parwanoo. He prayed for passing necessary orders to the Secretary *cum* Registerar Birth & Death, G.P. Chammon, Sub-Tehsil Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having any objection regarding entering the birth of Sh. Mann Dutt s/o Sh. Baru Ram, r/o Village Bayela Balahu, Sub-Tehsil Parwanoo may file their objection in this court on or before 06-11-2026 failing which no objection shall be entertained.

Given under my hand and seal on this 6th day of October, 2026.

Seal. Sd/-

Assistant Collector 2nd Grade-cum-
Naib Tehsildar, Sub-Tehsil Parwanoo,
District Solan (H.P.).

In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum**-Tehsildar, Solan, District Solan (H.P.)**

In the matter of:

Smt. Durgi Devi w/o Late Sh. Kishan Singh, r/o Vill. & P.O. Salogra, Tehsil & Distt. Solan (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Smt. Durgi Devi w/o Late Sh. Kishan Singh, r/o Vill. & P.O. Salogra, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 20-03-1974 and place of birth at r/o Vill. & P.O. Salogra, Tehsil & Distt. Solan (H.P.) but her date of birth could not be entered in the record of M.C Solan, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Durgi Devi d/o Sh. Resham Bahadur & Smt. Shakuntla, may submit their objection in writing or appear in person in this court on or before 04-11-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 03rd day of October, 2026.

Seal.

Sd/-
(RAJEEV RANTA),
Executive Magistrate-cum-*Tehsildar,*
Solan, District Solan (H.P.).

CORRECTION OF NAME

I, Neenan Kumari w/o Late Sh. Prem Chand Sharma (who deceased on duty in the year 2002 while working as a Junior Assistant in Municipal Corporation, Shimla), residing permanently at Neena Niwas, Lower Sangti, P.O. Sanjauli, Tehsil & District Shimla, Himachal Pradesh-171 006 do hereby declare as follows:—

1. That my true, legal, and maiden name is Neenan Kumari and the same is correctly recorded in my Aadhar Card, PAN Card, 10th Class Marksheet and my retirement records from the State Education Department, Himachal Pradesh.

2. That after my marriage to Late Shri Prem Chand Sharma, my name has been recorded as Neena Sharma or Neena Kumari Sharma in various Shimla property documents, including Property Tax, Water Bills, Garbage Bills and House Maps etc.

3. That in my deceased husband's Pension Records/Pension Payment Order (PPO), as well as in the Land Revenue Records (Jamabandi) and Family Registers (Parivar Register) of my paternal Village (Shilli Bagi, P.O. Jathia Devi, Patwar Circle Rampuri, Tehsil & District Shimla (H.P.) and my matrimonial Village Sayari, Tehsil Kandaghat, District Solan (H.P.) my name is recorded as Nirmla Devi (निर्मला देवी) or Nirmla Devi *alias* Neena Sharma.

4. That Neenan Kumari, Neena Sharma, Neena Kumari Sharma, and Nirmla Devi are not different individuals, but they are all the names of one and the same person, which is me.

5. That I want to clarify this discrepancy and to request all concerned authorities (including Municipal Corporation, Shimla, Bank/Treasury, Revenue and Panchayat Departments) to recognize Neenan Kumari as my single true legal name and to rectify/update the same in their respective records.

NEENAN KUMARI
w/o Late Sh. Prem Chand Sharma
residing permanently at Neena Niwas, Lower Sangti,
P.O. Sanjauli, Tehsil & District Shimla, Himachal Pradesh-171 006.

CHANGE OF NAME

I, Jeevan Lakshmi (New Name) w/o Sh. Jagmohan Singh, r/o Village Punang Khas, Tehsil Nichar, House No. 50, Mohal Punang, Punang Khas (90/1), Kinnaur, Himachal Pradesh-172104 declare that I have changed my name from Jiwan Laxmi (Old Name) to Jeevan Lakshmi (New Name). All concerned please may note.

JEEVAN LAKSHMI
w/o Sh. Jagmohan Singh,
r/o Village Punang Khas,
Tehsil Nichar, House No. 50,
Mohal Punang, Punang Khas (90/1),
Kinnaur, Himachal Pradesh-172104.

CHANGE OF NAME

I, Pravesh Chauhan s/o Shri Deep Ram Chauhan, aged 51 years, r/o Village Nagar, Tehsil Arki, Nagar Sihanwan, (472), Kunihar, Distt. Solan (H.P.)-173 207 do hereby solemnly affirm and declare that presently my name is Pravesh Chauhan but now I intend to change my name from Pravesh Chauhan to Parvesh Chauhan, which may be read and treated for all intents and purposes from today onwards.

PRAVESH CHAUHAN
s/o Shri Deep Ram Chauhan
r/o Village Nagar, Tehsil Arki, Nagar Sihanwan, (472),
Kunihar, Distt. Solan (H.P.)-173 207.

CHANGE OF NAME

I, Nagu Devi (New Name) w/o Sh. Bhom Prakash, r/o Mehta Building, Sanjauli, Tehsil & Distt. Shimla (H.P.)-171 006 declare that I have changed my name from Nago Devi (Previous Name) to Nagu Devi (New Name). All concerned please may note.

NAGU DEVI
w/o Sh. Bhom Prakash,
r/o Mehta Building, Sanjauli,
Tehsil & Distt. Shimla (H.P.)-171 006.

CHANGE OF NAME

I, Neelam w/o Sh. Krishan Dass, r/o Mansar (14), P.O. Salogra, Solan (H.P.) declare that I have changed my name from Neelam To Dharmi Devi. Please note all concerned for further.

NEELAM
w/o Sh. Krishan Dass,
r/o Mansar (14), P.O. Salogra, Solan (H.P.).

CHANGE OF NAME

I, Sunita w/o Sh. Padam Dev, r/o Village Trashdi, P.O. Deothi (78), Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Sunita to Jiwani Devi. Please note all concerned for further.

SUNITA
w/o Sh. Padam Dev,
r/o Village Trashdi, P.O. Deothi (78),
Tehsil & Distt. Solan (H.P.).

CHANGE OF NAME

I, Chattar Singh s/o Sh. Kundan Lal, r/o Gawali (70/842), Bohli, Distt. Solan (H.P.) declare that I have changed my name from Chattar Singh to Chatar Singh. Please note all concerned for further.

CHATTAR SINGH
s/o Sh. Kundan Lal,
r/o Gawali (70/842), Bohli,
Distt. Solan (H.P.).

CHANGE OF NAME

I, Hem Lata w/o Sh. Paramjeet Singh, r/o H. No. 182, Anand Vihar Shaprun (653), P.O. Saproon, Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Hem Lata to Hem Lataa. Please note all concerned for further.

HEM LATA
w/o Sh. Paramjeet Singh,
r/o H. No. 182, Anand Vihar Shaprun (653),
P.O. Saproon, Tehsil & Distt. Solan (H.P.).

CHANGE OF NAME

I, Ramswaroop s/o Sh. Prabhu Dayal, r/o Village Nara (243), P.O. Badhonighat, Tehsil Baddi, Distt. Solan (H.P.) declare that I have changed my Name from Ramswaroop to Ram Swroop. Please note all concerned for further.

RAMSWAROOP
s/o Sh. Prabhu Dayal,
r/o Village Nara (243), P.O. Badhonighat,
Tehsil Baddi, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Meena w/o Sh. Shubham Dhiman, r/o Village Dalahan, P.O. Jaihar, Tehsil Pachhad, Distt. Sirmaur (H.P.) do hereby solemnly affirm and declare that my daughter's name was wrongly entered in her Aadhar Card and her Birth Certificate as Samayra Dhiman, whereas, her correct name is Samriti Dhiman. All concerned please may note.

MEENA
w/o Sh. Shubham Dhiman,
r/o Village Dalahan, P.O. Jaihar,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Surender Kumar s/o Sh. Prem Chand, r/o Village Bagil, P.O. Parara, Tehsil Nahan, Panyali (48), Distt. Sirmaur (H.P.)-173 001 declare that I have changed my name from Surender Kumar to Surender Singh. Please note all concerned for further.

SURENDER KUMAR
s/o Sh. Prem Chand,
r/o Village Bagil, P.O. Parara,
Tehsil Nahan, Panyali (48),
Distt. Sirmaur (H.P.)-173 001.

CHANGE OF NAME

I, Anjna Devi w/o Sh. Sushil Kumar, r/o Village Khurdpatt Bhuana, P.O. Bharwana, Tehsil Panchrukhi, Distt. Kangra (H.P.) declare that Anjna Devi & Anjana Devi both names refer to one and the same person.

ANJNA DEVI
w/o Sh. Sushil Kumar,
r/o Village Khurdpatt Bhuana, P.O. Bharwana,
Tehsil Panchrukhi, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Savitri Kumari aged 83 years, w/o Sh. Sohan Lal, r/o Ward No. 2, Mahabir Gali, MC Hamirpur, P.O. Hamirpur, Tehsil & Distt. Hamirpur (H.P.)-177 001 declare that my name is wrongly recorded as Savitri Kalra in my Aadhar Card, Whereas, my correct name as per my Voter ID and PAN Card is Savitri Kumari. All concerned please note.

SAVITRI KUMARI
w/o Sh. Sohan Lal,
r/o Ward No. 2, Mahabir Gali, MC Hamirpur,
P.O. Hamirpur, Tehsil & Distt. Hamirpur (H.P.)-177 001.

CORRECTION OF NAME

I, Suman Kumar s/o Sh. Gurdyal Singh, r/o Village Khoi, P.O. Deori, Tehsil Ani, District Kullu (H.P.) declare that my minor son's correct name is Hariyansh as recorded in his Birth Certificate and Bonafide Certificate. His Aadhar Card mistakenly bears Hariyash. Therefore, Hariyash may be updated to Hariyansh.

SUMAN KUMAR
s/o Sh. Gurdyal Singh,
r/o Village Khoi, P.O. Deori,
Tehsil Ani, District Kullu (H.P.).

CHANGE OF NAME

I, Bhawani Singh s/o Late Sh. Ram Singh, r/o Village Sagneher, P.O. Chauntra, Tehsil Jogindernagar, District Mandi (H.P.) Pin Code-175 032, presently residing at House No. 247C, Urban Home Society, Randhawa Road Kharar, SAS Nagar (Mohali) Punjab, Pin Code-140 301 declare that in Aadhar Card & birth certificate of my minor son his name entered as Arsh. Now, I have changed my minor son's name from Arsh to Arsh Kapil. He shall be known as Arsh Kapil for all purposes in future. All concerned please note.

BHAWANI SINGH
s/o Late Sh. Ram Singh,
r/o Village Sagneher,
P.O. Chauntra, Tehsil Jogindernagar,
District Mandi (H.P.) Pin Code-175 032,
presently residing at House No. 247C,
Urban Home Society, Randhawa Road Kharar,
SAS Nagar (Mohali) Punjab, Pin Code-140 301.

CHANGE OF NAME

I, Roshani Devi w/o Sh. Rasila Ram, r/o Village Nirkhiyan, P.O. Patlander, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Rekha Devi to Roshani Devi. I shall be known as Roshani Devi for all purposes in future. All concerned please note.

ROSHANI DEVI
w/o Sh. Rasila Ram,
r/o Village Nirkhiyan, P.O. Patlander,
Tehsil Sujanpur, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Parmesh Kumar, r/o Village & Post Office Dhar Ki Bed, Tehsil and District Solan (H.P.) do hereby declare that in the Birth Certificate of my minor daughter Metali Sharma, her name has been wrongly recorded as Malvi Sharma, father's name as Parmesh Sharma and mother's name as Rakhi Sharma. The same may please be corrected as Metali Sharma d/o Parmesh Kumar and Rakhi. All concerned please may note the same.

PARMESH KUMAR
r/o Village & Post Office Dhar Ki Bed,
Tehsil and District Solan (H.P.).

CORRECTION OF NAME

I, Sarvjeet Kaur d/o Sh. Raj Pal Singh, r/o H. No. 154/7 Upper Samkheter, Near Khatri Sabha, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) declare that in my daughter's Aadhar Card her name is wrongly entered as Gurbani Kaur, which should be corrected as Aahana.

SARVJEET KAUR
d/o Sh. Raj Pal Singh,
r/o H. No. 154/7 Upper Samkheter, Near Khatri Sabha,
P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

CORRECTION OF NAME

I, Nisha Kumari w/o Sh. Kashmir Singh, r/o Village Jangla. P.O. Gehrwin, Tehsil Jhandutta, Distt. Bilaspur (H.P.) declare that in my son's Aadhar Card his name is wrongly entered as Gourv Kumar, which should be corrected as Gourav.

NISHA KUMARI
w/o Sh. Kashmir Singh,
r/o Village Jangla. P.O. Gehrwin,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Narayani w/o Late Sh. Roshan Lal, r/o Village Gadawag, P.O. Chailly, Tehsil Shimla (Rural) District Shimla (H.P.) declare that I have changed my name from Bimla Devi (Previous Name) to Narayani (New Name). All concerned please may note.

NARAYANI
w/o Late Sh. Roshan Lal,
r/o Village Gadawag, P.O. Chailly,
Tehsil Shimla (Rural) District Shimla (H.P.).

CHANGE OF NAME

I, Madan Lal s/o Sh. Mansa Ram, r/o Tehsil Theog, Loharb, Dharech, Shimla (H.P.)-171 209 declare that I have changed my minor daughter's name as Shakshi (Old Name) to Sakshi (New Name). All concerned please may note.

MADAN LAL
s/o Sh. Mansa Ram,
r/o Tehsil Theog, Loharb,
Dharech, Shimla (H.P.)-171 209.

CHANGE OF NAME

I, Indu Kapoor w/o Sh. Bhupinder Singh Kapoor, r/o Kapoor Bhawan Pari Mahal, Kasumpti, Shimla (H.P.) declare that I have changed my name from Indira Kapoor to Indu Kapoor. In future, I shall be known as Indu Kapoor for all purposes.

INDU KAPOOR
w/o Sh. Bhupinder Singh Kapoor,
r/o Kapoor Bhawan Pari Mahal,
Kasumpti, Shimla (H.P.).

CHANGE OF NAME

I, Vevi (New Name) s/o Sh. Hari Singh, Tehsil Chopal, Thiara (35), Shimla (H.P.)-171 211 hereby declare that I have changed my name from Devi Ram (Old Name) to Vevi (New Name). All concerned please may note.

VEVI
s/o Sh. Hari Singh,
Tehsil Chopal, Thiara (35),
Shimla (H.P.)-171 211.

CORRECTION OF NAME

I, Kher Mohammad father of Ayashu Begum, r/o Village Shantewa, Post Office Thalli, Tehsil Churah, Chili (275), Chamba (H.P.)-176 321 hereby declare that my daughter's name has been wrongly mentioned as Asha Begam in her Aadhar Card. Her correct name is Ayashu Begum. I request that her name may kindly be corrected accordingly in the Aadhar Card and other relevant records. Both names belong to one and the same person.

KHER MOHAMMAD
father of Ayashu Begum,
r/o Village Shantewa, Post Office Thalli,
Tehsil Churah, Chili (275), Chamba (H.P.)-176 321.

CHANGE OF NAME

I, Kamlesh Devi (New Name) w/o Sh. Muni Lal, Kaurun (791), P.O. Kumarhatti, Distt. Solan (H.P.)-173 229 declare that I have changed my name from "Kamelesh" (Old Name) to "Kamlesh Devi" (New Name). All concerned please may note.

KAMLESH DEVI
w/o Sh. Muni Lal,
Kaurun (791), P.O. Kumarhatti,
Distt. Solan (H.P.)-173 229.

CHANGE OF NAME

I, Hem Raj (New Name) s/o Sh. Bhup Ram, r/o Village Bhanouti, Bagshad (154), P.O. Bagshar, Distt. Mandi (H.P.)-175 009 declare that I have changed my name from "Hima Ram" (Old Name) to "Hem Raj"(New Name). All concerned please may note.

HEM RAJ
s/o Sh. Bhup Ram,
r/o Village Bhanouti, Bagshad (154),
P.O. Bagshar, Distt. Mandi (H.P.)-175 009.

CHANGE OF NAME

I, Prem Lal, r/o Village Kani Mandlah, Kani Mandla (471), P.O. Karsog, Distt. Mandi (H.P.)-171 304 declare that I have changed my son's name from "Mukesh" (Old Name) to "Bhupesh" (New Name). All concerned please may note.

PREM LAL
r/o Village Kani Mandlah, Kani Mandla (471),
P.O. Karsog, Distt. Mandi (H.P.)-171 304.

CHANGE OF NAME

I, Sanju (New Name) s/o Sh. Rumalu, r/o Ward No. 06, V.P.O. Khaniyara, Teh. Dharamshala, Khaniyara Khas, Distt. Kangra (H.P.)-176 218 declare that I have changed my name from "Sanjay Kumar" (Old Name) to "Sanju" (New Name). All concerned please may note.

SANJU
s/o Sh. Rumalu,
r/o Ward No. 06, V.P.O. Khaniyara,
Teh. Dharamshala, Khaniyara Khas,
Distt. Kangra (H.P.)-176 218.

CORRECTION OF NAME

I, Sandeep Kumar s/o Sh. Kishan Dev, r/o House No. 189/10 Chaugan, Post Office Sundernagar Township, Tehsil Sunder Nagar, District Mandi (H.P.) declare that the name of my minor daughter in her Aadhar Card is wrongly recorded as Vrinda. The correct name is Vrinda Sharma. Concern please note.

SANDEEP KUMAR
s/o Sh. Kishan Dev,
r/o House No. 189/10 Chaugan,
Post Office Sundernagar Township,
Tehsil Sunder Nagar, District Mandi (H.P.).

CHANGE OF NAME

I, Dekhnu w/o Sh. Mada, r/o Village Aana, P.O. Bhanjraru, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 6399 0130 4174, my name is wrongly entered as Dekhdu. Whereas, my correct name is Dekhnu. I shall be known as Dekhnu for all purposes in future. All concerned please note.

DEKHNU
w/o Sh. Mada,
r/o Village Aana, P.O. Bhanjraru,
Tehsil Churah, Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Sakuntla Devi (61) w/o Sh. Dalip Kumar, r/o Village Bahru, P.O. Tatehal, Tehsil Palampur, District Kangra (H.P.) declare that my name has wrongly been entered as Shakuntala Devi in my Aadhar Card. My correct name is Sakuntla Devi in all my official documents including my huaband Dalip Kumar's Army PPO records. Sakuntla Devi and Shakuntala Devi is one and same. My correct name is Sakuntla Devi.

SAKUNTLA DEVI
w/o Sh. Dalip Kumar,
r/o Village Bahru, P.O. Tatehal,
Tehsil Palampur, District Kangra (H.P.).

CORRECTION OF NAME

I, Viraj Singh Chandel s/o Sh. Jasbir Singh, r/o Village and P.O. Dabhota, Tehsil Nalagarh, District Solan (H.P.)-174 101 hereby declare that my correct name is Viraj Singh Chandel as recorded in my other documents, whereas, my name has been erroneously listed as Veninder Singh in my Aadhar Card. This needs to be rectified to Viraj Singh Chandel. Please take note.

VIRAJ SINGH CHANDEL
s/o Sh. Jasbir Singh,
r/o Village and P.O. Dabhota,
Tehsil Nalagarh, District Solan (H.P.)-174 101.

CHANGE OF NAME

I, Vijay Kumar Kango w/o Sh. Parkash Chand, r/o Village Brahmani, P.O. Hamirpur, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that I have changed my name from VIJIA KUMAR to VIJAY KUMAR KANGO. I shall be known as VIJAY KUMAR KANGO for all purposes in future. All concerned please note.

VIJAY KUMAR KANGO
w/o Sh. Parkash Chand,
r/o Village Brahmani, P.O. Hamirpur,
Tehsil Hamirpur, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Raja Sunuwar s/o Sh. Moti Lal Sunuwar, r/o Near GREF Camp, Bahang, P.O. Bashisht, Tehsil Manali, Distt. Kullu (H.P.) have changed my daughter's name from Kanika Rai to Kanika Sunuwar for all future purposes. Concerned note it.

RAJA SUNUWAR
s/o Sh. Moti Lal Sunuwar,
r/o Near GREF Camp, Bahang,
P.O. Bashisht, Tehsil Manali, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Vishan Lal s/o Sh. Kanshi Ram, r/o Village Panjiala, P.O. Bhattu, Tehsil Baijnath, District Kangra (H.P.)-176 125 declare that my name is wrongly mentioned as Vishan Dass in my Aadhar Card, whereas, my correct name is Vishan Lal for all future records/documents. Concerned note.

VISHAN LAL
s/o Sh. Kanshi Ram,
r/o Village Panjiala, P.O. Bhattu,
Tehsil Baijnath, District Kangra (H.P.)-176 125.

CORRECTION OF NAME

I, Jagdish s/o Sh. Bagga Ram, r/o Village Dol, P.O. Khillian, Tehsil Nalagarh, District Solan, (H.P.)-174 101 hereby declare that my son's correct name is Gurpreet Singh as recorded in his birth certificate and other official documents. However, due to an error, it has been written as Gurupreet Singh in his Aadhar Card. This should be corrected to Gurpreet Singh. Please take note.

JAGDISH
s/o Sh. Bagga Ram,
r/o Village Dol, P.O. Khillian,
Tehsil Nalagarh, District Solan, (H.P.)-174 101.

CORRECTION OF NAME

I, Mahinder Kumar s/o Sh. Dharam Chand, r/o Village Samlena, P.O. Bhawarna, Tehsil Palampur, District Kangra (H.P.)-176 083 declare that my name is wrongly mentioned as Mahinder Singh in my Aadhar Card. Whereas, my correct name is Mahinder Kumar for all future records/documents. Concerned note.

MAHINDER KUMAR
s/o Sh. Dharam Chand,
r/o Village Samlena, P.O. Bhawarna,
Tehsil Palampur, District Kangra (H.P.)-176 083.

CORRECTION OF NAME

I, Kaushalya Devi w/o Sh. Ravinder Kumar, r/o V.P.O. Bari, Tehsil Palampur, District Kangra, Himachal Pradesh-176 083 my name in my Aadhar Card entered as Koshlya Devi is incorrect. Whereas my correct name is Kaushalya Devi for all future records/documents. Concerned note.

KAUSHALYA DEVI
w/o Sh. Ravinder Kumar,
r/o V.P.O. Bari, Tehsil Palampur,
District Kangra, Himachal Pradesh-176 083.

CHANGE OF NAME

I, Bani Lal s/o Sh. Narain Singh, r/o Village Kharsi, P.O. Sai Kharsi, Tehsil Sadar, District Bilaspur (H.P.)-174 001 declare that I have changed my son's name in his Aadhar Card No. 9407 4348 5786 as Lakshay Kumar Roy in place of Lakshya Kumar Roy. Whereas my son's correct name is Lakshay Kumar Roy. All concerned please may note.

BANI LAL
s/o Sh. Narain Singh,
r/o Village Kharsi, P.O. Sai Kharsi,
Tehsil Sadar, District Bilaspur (H.P.)-174 001.

CHANGE OF NAME

I, Pooja 38 years old w/o Mr. Mukesh Kumar, r/o Village Bandh, P.O. Bhangwar, Tehsil and District Kangra, Himachal Pradesh-176 029 wish to state that my daughter's name is Anshu however, her Aadhar Card lists her name as 'Ashu Bala', which is incorrect. I want to change the name of my minor daughter from Ashu Bala to Anshu. Please take note of this.

POOJA
w/o Mr. Mukesh Kumar,
r/o Village Bandh, P.O. Bhangwar,
Tehsil and District Kangra, Himachal Pradesh-176 029.

CORRECTION OF NAME

I, am Neelam Kumari aged 26 w/o Sh. Ashwani Kumar, r/o Village Ansoli, P.O. Matour, Tehsil and Distt. Kangra, Himachal Pradesh. My name is incorrectly recorded as 'Pariya Devi' in my Aadhar Card. My correct name is Neelam Kumari, which is also the name recorded in my birth certificate. Neelam Kumari and Pariya Devi are one and the same person. Please take note of this.

NEELAM KUMARI
w/o Sh. Ashwani Kumar,
r/o Village Ansoli, P.O. Matour,
Tehsil and Distt. Kangra, Himachal Pradesh.

CORRECTION OF NAME

I, Prakash Chand, Village Moti, P.O. Soldha, Tehsil Sadar, Distt. Bilaspur (H.P.) declare that in my minor son's Aadhar Card & birth certificate his name is wrongly recorded as Denash Kumar. His correct name is Dinesh Kumar. All concerned note.

PRAKASH CHAND
Village Moti, P.O. Soldha,
Tehsil Sadar, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Sanjeev Singh s/o Bikram Singh, r/o Bharoon Bindraban, Ward No. 7, Nagar Nigam Palampur, Bharron, P.O. Bindravan, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that I have changed my son's name from Divyansh to Divyansh Choudhary. Concerned note.

SANJEEV SINGH
s/o Bikram Singh,
r/o Bharoon Bindraban,
Ward No. 7, Nagar Nigam Palampur, Bharron,
P.O. Bindravan, Tehsil Palampur, Distt. Kangra (H.P.)-176 061.

CORRECTION OF NAME

I, Uday Singh s/o Sh. Jeet Singh, r/o Village Matiyana, P.O. Gawali, Teh. Shillai, Distt. Sirmaur (H.P.) declare that the correct and actual name of my daughter is Vanshika Birasanta as per her birth certificate but in Aadhar Card 8553 8548 7786 her name have wrongly been spelt as Vanshika Virasanta which is wrong and it should be corrected as Vanshika Birasanta. All concerned please may note.

UDAY SINGH
s/o Sh. Jeet Singh,
r/o Village Matiyana, P.O. Gawali,
Teh. Shillai, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Lata Devi w/o Sh. Hans Raj, r/o Village Lalag, P.O. Seri Kothi, Tehsil Nihari, District Mandi, Himachal Pradesh declare that my daughter's name has been wrongly entered as Vandna Kumari on her Aadhar Card. However, her correct name is Bandna Kumari. In future she will be known and identified as Bandna Kumari in all government and non-government documents and functions.

LATA DEVI
w/o Sh. Hans Raj,
r/o Village Lalag, P.O. Seri Kothi,
Tehsil Nihari, District Mandi, Himachal Pradesh.

CHANGE OF NAME

I, Ajay Kumar s/o Late Jamna Dass, r/o Bodar Balla, P.O. Sakout, Teh. & Distt. Kangra (H.P.)-176 001 have changed my name from Ajay Kumar Banga to Ajay Kumar *Vide* affidavit No. 2268 dt. 19-10-2026 before Notary public Kangra (H.P.).

AJAY KUMAR
s/o Late Jamna Dass,
r/o Bodar Balla, P.O. Sakout,
Teh. & Distt. Kangra (H.P.)-176 001.

CORRECTION OF NAME

I, Kewal Singh, r/o Village Narnuh, Tehsil Fatehpur, District Kangra, Himachal Pradesh hereby declare that my daughter's correct name is Yashpreet Kour, whereas, in her Aadhar Card mistakenly mentioned her name as Jasprit Kour. Both names refer to one and the same person. Kindly take note.

KEWAL SINGH
r/o Village Narnuh, Tehsil Fatehpur,
District Kangra, Himachal Pradesh.

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-02, the 23rd October, 2026

No. TCP-F(5)-2/2025.—The Governor, Himachal Pradesh is pleased to constitute the **"Special Committee"** consisting of two components *viz.* **'Supervisory Committee' and 'Implementation Committee'** regarding **Kasauli Planning Area (KPA)**, in pursuance to Para: 30 (ii) of the orders of the Hon'ble National Green Tribunal dated 5th October, 2018 in O.A. No. 218/2017 (earlier O.A. No. 506/2015) and others in matter of Society for Preservation of Kasauli and its Environs (SPOKE) *Vs.* M/s Kasauli Glaxie & Ors. consisting of following:—

I. SUPERVISORY COMMITTEE- KASAULI PLANNING AREA

1.	Secretary (TCP) to the Govt. of H.P.	. . ***Chairman***
2.	Professor, National Institute of Technology, Hamirpur (Nominated by the Director)	. . *Member*
3.	Expert Member of Govind Ballabh Pant 'National Institute of Himalayan Environment' (NIHE), An Autonomous Institute of MoEFCC, Govt. of India. (Nominated by the Director of the Institute)	. . *Member*
4.	Special Secretary (Revenue-Disaster Management) to the Govt. of H.P.	. . *Member*
5.	Director, Department of Environment, Science and Technology, H.P., Shimla-02	. . *Member*
6.	Director, Town and Country Planning Department, H.P., Shimla-09	. . ***Member Secretary***
7.	Member Secretary, H.P. Pollution Control Board, H.P., Shimla-09	. . *Member*
8.	State Geologist, Department of Industries, H.P. Shimla-01	. . *Member*
9.	State Town Planner, Town and Country Planning Department, H.P., Shimla-09	. . *Member*
10.	Deputy Commissioner, District Solan, H.P.	. . *Member*

II. IMPLEMENTATION COMMITTEE- KASAULI PLANNING AREA

1.	Director, Town and Country Planning Department, H.P., Shimla-09	. . ***Chairman***
2.	State Town Planner, Town and Country Planning Department, H.P., Shimla-09	. . *Member*
3.	Divisional Forest Officer, Kasauli, District Solan, H.P.	. . *Member*
4.	District Tourism Development Officer, District Solan, H.P.	. . *Member*
5.	Town and Country Planner, Divisional Town Planning Office Solan, Distt. Solan, H.P.	. . *Member*
6.	Sub- Divisional Officer (Civil), Kasauli, District Solan, H.P.	. . *Member*
7.	Sub- Divisional Police Officer, Kasauli, District Solan, H.P.	. . *Member*
8.	Concerned Regional Officer, H.P. Pollution Control Board H.P.	. . *Member*
9.	Executive Engineer, HPPWD Kasauli, H.P.	. . *Member*
10.	Executive Engineer, Jal Shakti Kasauli, H.P.	. . *Member*
11.	Executive Engineer, HPSEBL Kasauli, H.P.	. . *Member*
12.	Fire Officer, Kasauli, District Solan, H.P.	. . *Member*
13.	Assistant Town Planner, Sub-Divisional Town Planning Office, Kasauli, Distt. Solan, H.P.	. . ***Member Secretary***
14.	Tehsildar, Kasauli, District Solan, H.P.	. . *Member*

The Supervisory Committee shall meet once in three months, while the Implementation Committee shall meet once in two months. The Implementation Committee will examine the cases (if any construction is proposed beyond two storeys) pertaining to Government hospitals, fire services, schools, colleges, buildings and utilities of public services and infrastructure and if deemed fit, will recommend these cases to the Supervisory Committee for consideration/further approval.

By order,

Sd/-
Secretary (TCP).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।